

servicemen under D.G.R. policy in force till 31.1.1975.

(c) According to the policy evolved recently for award of dealerships/distributorships etc. the undermentioned quotas have been reserved for different sections of the society:

| | |
|--|------|
| Scheduled Castes/Scheduled Tribes | 25 % |
| Unemployed Graduate/Engineers | 25% |
| Physically handicapped | 10% |
| Defence personnel disabled in war and war-widows | 10% |
| Commercial Considerations | 30% |

Statement

| Name of State/Union Territories | Number of Retail Outlet dealerships as on 1-4-80 | Number of Cooking ga distributors sub-distributors/as on 1-3-80 |
|---------------------------------|--|---|
|---------------------------------|--|---|

| 1 | 2 | 3 | 4 |
|----------------------|---|------|-----|
| 1. Andhra Pradesh | | 939 | 88 |
| 2. Arunachal Pradesh | | 6 | .. |
| 3. Assam | | 119 | 10 |
| 4. Andaman & Nicobar | | 1 | .. |
| 5. Bihar | | 678 | 55 |
| 6. Gujarat | | 789 | 112 |
| 7. Haryana | | 385 | 87 |
| 8. Himachal Pradesh | | 46 | 1 |
| 9. Jammu & Kashmir | | 90 | 20 |
| 10. Karnataka | | 764 | 62 |
| 11. Kerala | | 386 | 23 |
| 12. Madhya Pradesh | | 720 | 57 |
| 13. Maharashtra | | 1282 | 293 |
| 14. Meghalaya | | 17 | 1 |
| 15. Manipur | | 4 | 1 |

| 1 | 2 | 3 | 4 |
|----------------------------|---|--------------|-------------|
| 16. Mizoram | | 2 | 1 |
| 17. Nagaland | | 7 | 2 |
| 18. Orissa | | 243 | 21 |
| 19. Punjab | | 785 | 14 |
| 20. Rajasthan | | 612 | 10 |
| 21. Sikkim | | 7 | .. |
| 22. Tamilnadu | | 1057 | 73 |
| 23. Tripura | | 5 | 1 |
| 24. Uttar Pradesh | | 1469 | 56 |
| 25. West Bengal | | 842 | 91 |
| 26. Chandigarh | | 16 | 4 |
| 27. Delhi | | 226 | 71 |
| 28. Dadra and Nagar Haveli | | 1 | .. |
| 29. Goa, Daman & Diu | | 62 | 13 |
| 30. Pondicherry | | 19 | 1 |
| TOTAL | | 11779 | 1089 |

Pruning Obsolete Laws

1240. SHRI SYED SHAHABUDDIN; Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to prune the kw hooks of all obsolete, out-of-date and ineffectiTi laws;

(b) whether Government have made a systematic study of existing laws to determine areas of overlai and identify acts which were foun to be hardly applicable in practic over the years; and

(c) if so, what are the details this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) to (c) A systematic study of all existing laws is done by Government continuously and legislation is undertaken periodically by which enactments which have ceased to be in force or have become obsolete or retention whereof as separate Acts is unnecessary are repealed. The last of such legislations were passed in 1974 and 1978. (*Vice Repealing and Amending Act, 1974 and Repealing and Amending Act, 1978*).

Vacancies of Judges in various High Courts

1241. SHRI SYED SHAHABUDDIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that some panels of names for appointment as High Court Judges approved by the Governor of the State and the Chief Justice of the High Court concerned have been pending with the Central Government for a long time; and

(b) if so, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) and (b) Some proposals have been received. In the case of two High Courts the proposals have been approved. The others are under the consideration of Government and wherever required consultations with the various constitutional authorities are being completed.

Demand of higher royalty on crude Oil produced in Assam

1242. SHRI SYED SHAHABUDDIN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the Government of Assam has been representing to the Central Government for a higher royalty on crude oil produced in Assam;

(b) if so, what is Government's reaction thereto;

(c) what is the quantity of the crude oil produced in Assam and in the rest of the country and what quantity was imported during 1977, 1978 and 1979; and

(d) whether Government have made any estimates of the additional cost to the economy, if all the crude oil produced in Assam were to be processed in Assam itself?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZER* (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) It has been decided that the existing rate of royalty on crude oil and casing head condensate would continue till it is reviewed in 1986.

(c) The quantity of crude oil produced in Assam and in the rest of the country is as under:

| 1977-78 (Million Tonnes) | 1978-79 (Million Tonnes) | 1979-80 (Million Tonnes) |
|-----------------------------|-----------------------------|-----------------------------|
|-----------------------------|-----------------------------|-----------------------------|

| | | |
|--------|--------|---------|
| 10.763 | 11.633 | *11.767 |
|--------|--------|---------|

*(Provisional)

The quantity of crude oil imported is as under:—

| Million tonnes 1977 | Million tonnes 1978 | Million tonnes 1979 |
|------------------------|------------------------|------------------------|
| 14.55 | 14.89 | *15.45 |

*(Provisional)

(d) No, Sir.